



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th January, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 3 of 2018

A Bill further to amend the Tamil Nadu Catering Establishments Act, 1958.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Catering Establishments (Amendment) Act, 2018.

Tamil Nadu
Act XIII of 1958.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of Section 23.

2. In Section 23 of the Tamil Nadu Catering Establishments Act, 1958,-

1. in sub-section (1), for the expression “with fine which, for a first offence, shall not be less than fifty rupees or more than one hundred and fifty rupees, for a second offence shall not be less than one hundred and fifty rupees or more than two hundred and fifty rupees and for a third or any subsequent offence shall not be less than two hundred and fifty rupees”, the expression “with fine which, for a first offence, may extend to five thousand rupees and for a second or subsequent offence, with fine which may extend to ten thousand rupees” shall be substituted;

2. in sub-section (2),—

(i) in clause (a), for the expression “with fine which may extend to one hundred rupees”, the expression “with fine which may extend to five thousand rupees” shall be substituted;

(ii) in clause (b), for the expression “with fine which may extend to twenty rupees”, the expression “with fine which may extend to two hundred and fifty rupees” shall be substituted;

3. in sub-section (2-A), for the expression “with fine which may extend to five hundred rupees”, the expression “with fine which may extend to one thousand rupees” shall be substituted;

4. in sub-section (3), for the expression “with fine which may extend to fifty rupees”, the expression “with fine which may extend to five hundred rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The Tamil Nadu Catering Establishments Act, 1958 (Tamil Nadu Act XIII of 1958) was enacted for regulating the conditions of work of Labourers in hotels and other catering establishments. The rapidity of growth in trade and business activities in the last six decades, has its direct impact on the employment in catering establishments. At this juncture, it is pertinent to note that the penalty fixed under this Act have not been revised for the last forty years and also the fine amount prescribed in the Act is considerably very low. Hence, it is considered necessary to enhance the fine amount specified in the Tamil Nadu Act XIII of 1958 for effective enforcement of the Act. Accordingly, the Government have decided to amend the said Act suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

Dr. NILOFER KAFEEL,
Minister for Labour.

K. BOOPATHY,
Secretary.